

Central Administrative Tribunal  
Principal Bench: New Delhi

CP No.140/96  
MA 1358/96  
OA No.2104/95

(13)

New Delhi this the 26th day of August 1996.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)  
Hon'ble Mr K.Muthukumar, Member (A)

Dharm Pal  
Supdg. Engineer (Ad-hoc)  
Delhi Central Circle IV  
CPWD  
East Block I, R.K.Puram  
New Delhi-110 022.

(By Sh.V.K.Rao, Advocate)

...Petitioner.

Versus

Shri C.Ramchandran  
Secretary to the Govt. of India  
Ministry of Urban Development  
Nirman Bhawan  
New Delhi.

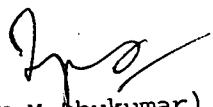
(By Sh. Madhav Panikar, Advocate)

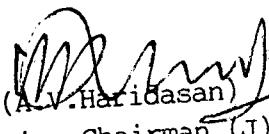
...Respondent.

O R D E R (Oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

This contempt petition has been filed alleging that the respondent in the OA has defied this Tribunal by not obeying the direction contained in the order dated 25th March 1996. The respondent had within the time stipulated in the order filed an MA 1185/96 seeking extension of time. Within the extended time, the respondent had complied with the direction contained in the order and the respondent has, therefore, filed MA No.1358/96 praying that taking note of the compliance, the contempt petition may be closed. Now that the respondent has within the extended time complied with the direction contained in the order, we do not find any need to proceed with the contempt petition any further. The contempt petition as also the miscellaneous petition are closed. Notice issued is discharged.

  
(K.Muthukumar)  
Member (A)

  
(A.V.Haridasan)  
Vice Chairman (J)